

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

36.

IA 781/2023  
IA 3894/2022  
IN C.P. (IB)/1109(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

State Bank Of India  
Vs  
Kirtilal K Doshi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

The Court is convened through Video Conference.

1. Mr. Yash Pandya, Ld. Counsel for the Petitioner present. Mr. Gaurav Joshi Ld. Senior Counsel a/w Ms. Deepa Mani i/b DM Legal Ventures, Ld. Counsel for the Personal Guarantor/Respondent present.
2. Counsel for the Respondent/ Personal Guarantor seeks time to file reply on the limitation issue. At request, three weeks' time is granted.
3. List this matter for hearing on **26.04.2023**.

Sd/-  
**PRABHAT KUMAR**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**